

HIGH COURT OF ANDHRA PRADESH

ROC No.590/SO/2023

Date: 28.03.2024

CIRCULAR No.05/2024

Sub: High Court of Andhra Pradesh - A.P. Advocates Welfare Fund Act, 1987 – Amendment by Act No. 4 of 2024 dt:06.03.2024 enhancing the value of "Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi" stamp from Rs.100/- to Rs.250/- - Deleting Sec.12-B of the Act, simultaneously – Requested to issue circular to the Registry and District Judiciary in A.P. in that behalf - Reg.

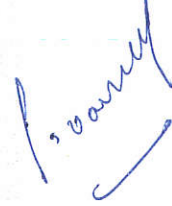
- Ref:
1. Letter dated 18.03.2024 of the Bar Council of Andhra Pradesh.
 2. A.P.Gazette No.4, dated 06.03.2024, published in Part – IV –B Extraordinary.

It is informed that the Government of Andhra Pradesh have amended Sections 12 & 12 (A) of A.P. Advocates' Welfare Fund Act by Act 4 of 2024 and the same was published in the A.P. Gazette. Pursuant to the same, Bar Council of Andhra Pradesh requested to issue instructions to High Court and the District Judiciary in Andhra Pradesh to see that every Vakalat/Memo of Appearance filed before the Courts and Authorities bears "**Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi**" stamp worth Rs.250/- (Rupees two hundred and fifty only).

The High Court upon considering the same hereby directs the Registry of the High Court and all the Presiding Officers of the District Judiciary in Andhra Pradesh to ensure that every Vakalat/Memo of appearance filed before the Courts and Authorities bears "**Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi**" stamp worth Rs.250/- (Rupees two hundred and fifty only) from **1st April, 2024** in consonance with the amended provisions of Section 12 & 12(A) of the A.P. Advocate Welfare Fund Act.

It is further informed that till the single stamp of Rs.250/- of "**Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi**" is made available, "Nyayavadula Mariyu Vari Gumasthala Samkshema Nidhi" stamp of Rs.100/- and "Nyayavadula Sankshema Nidhi" stamp of Rs.20/- for the value of Rs.250/- shall be accepted.

The above instructions shall be scrupulously given effect to.



I/c.REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice.
(with a request to place the same for His Lordship's kind perusal)
- 2) All the Personal Secretaries to the Hon'ble Judges.
(with a request to place the same before their Lordship's kind perusal)
- 3) All Registrars in the High Court of Andhra Pradesh.
- 4) All the Unit Heads in the State Andhra Pradesh (with a request to circulate the same to all the Judicial Officers in your unit under your control.)
- 5) All the Presiding Officers of Labour Courts/Tribunals in Andhra Pradesh.
- 6) The President, High Court Bar Association of Andhra Pradesh.
- 7) The Secretary, Bar Council of Andhra Pradesh, High Court Building.
- 8) The Member Secretary, A.P.State Legal Services Authority, High Court Building, Amaravati.
- 9) The Secretary, High Court Legal Services Committee, High Court Building, Amaravati.
- 10) The Director, Mediation and Arbitration Centre, High Court Building, Amaravati.
- 11) The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
- 12) The Registrar (IT-cum-CPC), High Court of Andhra Pradesh, (with a request to place the same in the Official website of the High Court).
- 13) All the Officers, High Court of Andhra Pradesh.
- 14) The Section Officers, Posting Section, New Filing Section, (Writ, Civil, Criminal and O.S) High Court of Andhra Pradesh.